

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 1595**

TO BE ANSWERED ON THE 26TH JULY, 2022/ SRAVANA 04, 1944 (SAKA)

WOMEN PRISONERS

1595. SHRIMATI QUEEN OJA:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the number of women inmate in Prisons in the country, State-wise including in the State of Assam;**
- (b) the arrangements made by the Government for the medical facilities of the pregnant women who are undergoing imprisonment;**
- (c) the arrangements made by the Government for women, who give birth to child during imprisonment and the children who are born in prison; and**
- (d) whether education is provided by the Government to the children who are in prison with their mothers and if so, the details thereof?**

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI AJAY KUMAR MISHRA)**

(a) : National Crime Records Bureau (NCRB) compiles prison statistics reported to it by the States and Union Territories (UTs) and publishes the same in its annual publication "Prison Statistics India". The latest published report is of the year 2020. State/UT-wise number of women inmates lodged in jails of the country, including Assam, as on 31st December, 2020 are given in Annexure.

(b) to (d): ‘Prisons’/‘persons detained therein’ is a “State List” subject under Entry 4 of List II of the Seventh Schedule to the Constitution of India. Administration and management of prisoners is the responsibility of State Governments, who are competent to take appropriate steps for providing medical facilities to inmates, including women inmates. The Ministry of Home Affairs (MHA) has been supplementing the efforts of State Governments by issuing various advisories and guidelines from time to time. MHA had issued a detailed advisory to the States and UTs sharing the guidelines for providing facilities to women prisoners and their children, which, inter-alia, provide that the jails must have adequate facilities for pre-natal and post-natal care for female prisoners as well as their children. These guidelines also provide that the children of inmates should have access to education, recreational facilities, food, shelter and medical assistance etc. A comprehensive Model Prison Manual 2016 was also prepared by MHA and forwarded to all States and UTs in 2016. The Manual has a dedicated chapter on ‘Women Prisoners’, which provides guidance on Pregnancy, Child birth in Prisons, Children of Women prisoners, Healthcare, Diet and Food, and Personal Hygiene, etc. The Model Prison Manual 2016 also provides that prison administration should ensure holistic development of children of women inmates. MHA had also circulated a report titled ‘Women in Prisons’ prepared by the Ministry of

Women and Child Development to all States and UTs. The report, inter-alia, contains specific recommendations on 'children of women prisoners' and 'better living arrangements' for women inmates and their children, etc.

**State/UT-wise number of women inmates lodged in jails of the country as
on 31.12.2020**

Sl.	State/UT	Number of women prisoners
1	ANDHRA PRADESH	428
2	ARUNACHAL PRADESH	10
3	ASSAM	294
4	BIHAR	1717
5	CHHATTISGARH	879
6	GOA	29
7	GUJARAT	567
8	HARYANA	590
9	HIMACHAL PRADESH	109
10	JHARKHAND	901
11	KARNATAKA	607
12	KERALA	133
13	MADHYA PRADESH	1812
14	MAHARASHTRA	1371
15	MANIPUR	46
16	MEGHALAYA	15
17	MIZORAM	63
18	NAGALAND	6
19	ODISHA	662
20	PUNJAB	987
21	RAJASTHAN	592
22	SIKKIM	12
23	TAMIL NADU	632
24	TELANGANA	372
25	TRIPURA	26
26	UTTAR PRADESH	4527
27	UTTARAKHAND	241
28	WEST BENGAL	1753
29	A & N ISLANDS	11
30	CHANDIGARH	45
31	DNH & DAMAN DIU	7
32	DELHI	469
33	JAMMU & KASHMIR	128
34	LADAKH	1
35	LAKSHADWEEP	0
36	PUDUCHERRY	4
	TOTAL	20046